- (b) how and on what basis the prices have been increased by more than 40 per cent
- (c) whether there is any increase in the prices of bulk Streptomycin and Pencillin; if so, the earlier price, revised price and percentage increase
- (d) the names of other medicines of which prices have been increased due to higher mark up along with, earlier price, increased price and percentage increase. in. each case; and
- (e) what are the names of bulk drugs going into the manufacture of these medicines along with the names of producers, production of each during the liast three years, yearwise and price of each before DPCO 1987, present price and per. centage change in each case?

THE MINISTER OF. INDUSTRY (SHRI) J. VENGAL RAO): (a), and (b) Prices of drugs are regulated as per the provisions of the DPCO 1987 which provides for. a MAPE of 75% for category 1 drugs and 100% for category 2 drugs on ex-factory cost. Increase or decrease in prices as a result of coming into force of the new DPCO varies from drug to drug and will depend upon on the degree of increase in the MAPE vis-a-vis ' mark-up in the earlier DPCO.

- (c) The formulations prices Axed tinder DPCO, 1987 are based on the bulk drug price for Penicillin and Streptomycin fixed under DPCO, 1379.
- (d) and (e) The numbe<sub>r</sub> of formulations prices of which have been Revised under DPCO, 1987 is quite large. The details required in the question are therefore quite volu-Imunduts and are -not readily avila-ble. Time and efforts required for collection of the same will not be commensurate with the results likely to be achieved.

# 20 बड़े व्यापारिक घरानों द्वारा निवेश की गयी पूंजी

- @ 1295. भी राम नरेश बादव : क्या उद्योग मंत्री यह इताने की कृपा करेंगे कि :
- (क) वर्ष 1952 में देश के बड़े बीस व्यापारिक घरानों में से प्रत्येक की निवेश ही गई पूजी किलनी थी और 31 मार्च, 1988 की स्थित के घनुसार उनमें से प्रत्येक को निवेश का गयी पूंजी किलनी थी;
- (ख) क्या स्रकार ने इन बड़े व्यापारिक घरानों की पूंजी में वृद्धिं की रोकने के लिए कोई प्रभावी कदम उठाये हैं; यदि हो, तो उनका व्यौरा क्या है ग्रौर यदि नहीं, तो उसके क्या कारण है; ग्रौर
- (ग) क्या सरकार वर्ष 1988-89 के दौरान इस दिशा में कोई प्रभावी कार्यक्रम शुरू करने पर विचार कर रही है ग्रौर पदि हों, तो इस कार्यक्रम की रूपरेखा क्या है ?
- उद्योग नंदी (श्री जे० वेंगलराव) : . (क) यह अनुमान है कि माननीय सदस्य को एकाधिकार तथा धवरोधक व्यापारिक व्यवहार अधिनियम के अन्तर्गत पंजीहरू श्रौर १० वडे श्रोद्योगिक घरानों से सम्बन्धित **उपक्रमों** की परिसम्पत्तियों की सचना चाहिए। वर्ष 1952 के सम्बन्ध में यह मुचना उपलब्ध नहीं है क्योंकि एकाधिकार तथा अवरोधक व्यापारिक व्यवहार ऋधि-नियम, 1-6-1970 से प्रवृत्त हुआ था। इसके अतिरिक्त 31 मार्च, 1988 की सुचना उपलब्ध नहीं है क्योंकि 31 मार्च, 1988 को सभी तुलन-पत्न सभी देय नहीं हुए है। तथापि वर्ष 1986 में अपनी परिसम्पत्तियों के श्र<u>न</u>ुसार श्रेणीवढ देश के 20 बड़े घौद्योगिक घरानों के मे प्रत्येक की उक्त वर्ष की परिसम्पत्तिगों को दर्शाने वाला विवरण संलग्न है। (नीचे देखिये)

<sup>@</sup>पूर्वतः अतारांिक प्रश्न 825, 3 मई, 1988 संस्थानान्तरित ।

87

(ख) ग्रौर (ग) एकाधिकार तया श्रवरोधक व्यापारिक व्यवहार श्रधिनियम के **उत्पन्धों को जागु करके यह नि***ए***तर** सुनिश्चित किया-जाला है कि सामान प्रहित के लिए ग्राधिक शक्ति का संबद्धण पही होता है।

## विवरण

एकाधिक र तथा अवरोधक व्यापः रिक व्यवहार अधितियम की धार: 26 के **म** तर्रत पंजिलित और 1986 में उनकी परितम्पितियों के अतुलार धेणीयह 20 बड़े औद्योगिक घरानों की 1986 में परि-सम्पदियां

## (करोड रुपये में)

ऋम सं०	ग्रौद्योगिक ' के नाम			परिसम्प- त्तियां
	<u> </u>			
	<b>बि</b> ड़ला		٠	4606.57
_	टाटा	•	•	4348.94
3	रिलायन्स			2021.53
4	जे. के. सिंह	हानियां		1229.94
5	थापर			1145.83
6	मफ़तलाल			980.95
7	मोदी			860.18
8	लार्सन एण्ड	टोक्री		830.56
9	एम. ए. नि	बदम्बरम्		807.39
10	बजाज			777.55
11	ए, सी. र्स	τ.		760.08
12	बांगुर			670,53
13	वालवन्द			629,14
14	श्रीराम	•		572.33
15 टी. वी. एस. आयंगर			567.41	
16	म्राई.टी.	सी.		482.16
17 किलेस्किर				474.62
18 हिन्दुस्तान लीवर				469.26
19 महिन्द्रा एण्ड महिन्द्रा				465.78
20.	ब्राई, सी.	म्राई.		453,52

## Discovery of Oil and Gas in Cauvery basin. at Khoradacherry

1296. SHRI V. NARAYANASAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to

- (a) whether it is a fact that the ONGC has discovered Oil and Gas in the Cauvery basis at Khoradacherry in Thanjavour district recently
- (b) if so, what is the latest total quantum of the Oil and Natural Gas avilable in the Cauvery basin as per the expert study
- (c) whether Government have received any representations from the Government of Pondicherry to set up oii refinery in Karaikkal Region; ana
- (d) if so, by when the oil refinery is likelly to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM NATURAL GAS' (SHRI RAFIQUE ALAM): (a) Yes, Sir. In well Naa-tiilam-'l Khoradacherry.

- (b) As on 1st July 1987, the geological reserves pf crude oil and gas in the basin were estimated at 6. 13 million tonnes and 3271 million cubic metres respectively.
  - (c) and (d) No, Sir.

Oil refineries are set up on the basis of various techno-economic considerations which include avila-bility of crude oil, demand-supply balance of products in the area etc. and are based on report of experts. There is no proposal at present to set up a new refinery in Pondicherry.

#### Winding up of on-shore and off-shore bay exploration in Orissa

1297. SHRI BASUDEB MOHAPATRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: